

**Third Round Table Conference: North Eastern States and Sikkim
on
Effective Implementation of
The Juvenile Justice (Care and Protection of Children) Act, 2015:
Focus on Rehabilitation Services and Linkages with the POCSO Act, 2012**

**Date: 26th and 27th November, 2016
Venue: Room No. 308, Assam Administrative Staff College, Guwahati
Organised by: Supreme Court Juvenile Justice Committee
Hosted by: The Gauhati High Court**

**Supported by: UNICEF
In Partnership with: State Child Protection Society, Govt. of Assam
With Technical Support from: Centre for Child and the Law, NLSIU, Bengaluru**

Objective:

1. Taking stock of progress on key recommendations from round one and two of round table conferences on effective implementation of JJ Act, transiting to focus on rehabilitation;
2. Deliberate on the linkages of other child rights legislations especially Protection of Children from Sexual Offences Act, 2012 with the JJA 2015.

Programme Agenda

Day 1: 26 November 2016 (Saturday)

9.00 A.M. - 09.30 AM	Registration and Tea/Coffee
Inaugural Programme:	
Moderator: Mr. Vedprakash Gautam, Child Protection Specialist, UNICEF Assam	
09.30 AM – 09.32 AM	One Minute silence in memory of Late Justice Nishitendu Chaudhury of Gauhati High Court.
09.32 AM- 09.40 AM	Felicitation of dignitaries
09.40 AM to 09.45 AM	Welcome Address: Hon'ble Mr. Justice Manojit Bhuyan, Judge -cum- Member, Juvenile Justice Monitoring Committee, Gauhati High Court.
09.45 AM to 09.50 AM	Address By: Mr. Ravi Capoor, IAS, Additional Chief Secretary to Govt. of Assam, Department of Social Welfare.
09.50 AM to 09.55 AM	Opening remarks: Dr. Tushar Rane Chief of Field Office, UNICEF Assam
09.55 AM to 10.00 AM	Address by: Mr. V.K. Pipersenia, IAS Chief Secretary to Govt. of Assam
10.00 AM to 10.10 AM	Technical Remarks: Mr. Javier Aguilar, Chief of Child Protection, UNICEF India
10.10 AM to 10.20 AM	Address by: Ms. Rashmi Saxena Sahni, Joint Secretary (Child Protection- ICPS) Ministry of Women and Child Development, Govt. of India.
10:20 AM to 10:25 AM	Address by: Mr. Naba Kumar Doley, Hon'ble Minister of State, Social Welfare, Govt. of Assam.
10:25 AM to 10:30 AM	Address by the Chief Justice: Hon'ble Mr. Justice Ajit Singh, Chief Justice, Gauhati High Court
10.30 AM to 10.45 AM	Release of Posters on Child Protection and Key note address: Hon'ble Mr. Justice Madan B. Lokur, Judge, Supreme Court of India.
10.45AM to 10.50AM	Vote of Thanks: Hon'ble Mr. Justice Manash Ranjan Pathak, Judge -cum- Member, Juvenile Justice Monitoring Committee, Gauhati High Court.
10.50AM to 11.30AM	Group Photograph followed by Tea

Technical Session - 1 (11.30AM to 4PM)	
Sharing of State experiences on: <ul style="list-style-type: none"> Follow up of Key Recommendations of First and Second Round of Regional level Consultations. Sharing of Challenges and Best Practices for Rehabilitation of Children alleged to be in conflict with law and child victims of sexual offences. 	
Moderator: Ms. Tannistha Dutta, Child Protection Specialist, UNICEF India	
11.30 AM to 11:50AM	Chair: Hon'ble Mr. Justice N. Kotiswar Singh, Judge, High Court of Manipur. Presentation of PPT by Social Welfare Department, Govt. of Manipur
11.50 AM to 12.00 Noon	Open discussion
12.00 Noon to 12.20 PM	Chair: Hon'ble Mr. Justice Swapan Chandra Das, High Court of Tripura Presentation of PPT by Social Welfare Department, Govt. of Tripura
12.20 PM to 12.30 PM	Open discussion
12:30 PM – 12.50 PM	Chair: Hon'ble Mr. Justice Sudip Ranjan Sen, Judge, High Court of Meghalaya Presentation of PPT by Social Welfare Department, Govt. of Meghalaya
12.50 PM to 1.00 PM	Open discussion
1.00 PM to 2.00 PM	LUNCH BREAK
2.00 PM to 2.20 PM	Chair: Hon'ble Mrs. Justice Meenakshi Madan Rai, Judge, High Court of Sikkim Presentation of PPT by Social Welfare Department, Govt. of Sikkim
2.20PM to 2.30PM	Open discussion
2.30PM to 3.30PM	Chair: Hon'ble Mrs. Justice Rumi Kumari Phukan, Judge, Gauhati High Court Presentations of PPTs by: (15 minutes per state) 1. Social Welfare Department, Govt. of Assam, 2. Social Welfare Department, Govt of Nagaland, 3. Social Welfare Department, Govt of Mizoram, and 4. Social Welfare Department, Govt of Arunachal Pradesh.
3.30PM to 3.45PM	Open discussion
3.45 PM to 4.00 PM	Coffee/Tea Break
Technical Session - 2 (4.00PM to 5.00PM)	
4.00 PM to 5.00 PM	Session Moderator: Centre for Child Rights and Law, National Law School of India University, Bengaluru. Division of 6 Break-out groups to deliberate on & prepare presentations on 3 thematic issues: <ul style="list-style-type: none"> Thematic Issue 1: Challenges in JJ Act -POCSO Act interlinkages Thematic Issue 2: Rehabilitation of children who are victims of sexual offences Thematic Issue 3: Rehabilitation of children alleged and found to have committed sexual offences
Close of Day 1	
7:30 PM Onwards: Welcome Dinner & Cultural programme for all Participants "Lotus Hall", 3rd Floor, The Lily Hotel, Khanapara, Guwahati	

Day 2: 27 November 2016 (Sunday)

Technical Session - 3 (9.00AM to 10.00AM)	
9.00 AM to 9.30 AM	Presentation on key challenges in implementation of the JJA 2015 in relation to the POCSO Act, 2012: Centre for Child & the Law, NLSIU, Bengaluru.
9.30 AM to 9.45 AM	Open discussion
9.45 AM to 10 AM	Sharing of field experience on dealing with POCSO cases, with focus on key challenges faced in providing support services to child victims of sexual offences: Ms. Kushi Kushalappa, ENFOLD, Bengaluru.
10 AM to 10.15 AM	Sharing of field experience on key issues and challenges faced while working with children (particularly, boys) within and outside the JJ systems, with focus on their rehabilitation: Mr. Deep Purkayastha, PRAAJAK, Kolkata
10.15 AM to 10.30 AM	Open discussion
Technical Session - 4 (10.30AM to 1PM)	
10:30 AM to 10:50 AM	Presentation by 2 groups on Thematic Issue 1: Challenges in JJ Act -POCSO Act interlinkages (10 minutes per group's presentation)
10.50AM to 11.00AM	Open discussion
11AM to 11.30AM	Coffee/ Tea Break
11.30AM to 11.50AM	Presentation by 2 groups on Thematic Issue 2: Rehabilitation of children who are victims of sexual offences. (10 minutes per group's presentation)
11.50AM to 12:00 Noon	Open discussion
12.00 Noon to 12.20PM	Presentation by 2 groups on Thematic Issue 3: Rehabilitation of children alleged and found to have committed sexual offences. (10 minutes per group's presentation)
12.20 PM to 12.30 PM	Open discussion
Valedictory Session: 1 PM to 1.30 PM	
12.30 PM to 1.00 PM	Closing Remarks: Hon'ble Mr. Justice Madan B. Lokur, Judge, Supreme Court of India.
1.00 PM to 1.15 PM	Vote of Thanks Hon'ble Mrs. Justice Rumi Kumari Phukan, Judge -cum- Member, Juvenile Justice Monitoring Committee, Gauhati High Court.
1.15 PM onwards	Lunch and close of the conference.
